

- (3) S.O. 2381(E), dated the 5th July, 2019, regarding the rate of fee to be collected from the users of stretch from K.M. 5.000 to K.M. 120.484 (Madurai - Paramakudi - Ramanathapuram Section) on National Highway No. 49 in the State of Tamil Nadu.
- (4) S.O. 2382 (E), dated the 5th July, 2019, regarding the rate of fee to be collected from the users of stretch from K.M. 0.317 to K.M. 124.840 (Trichy bypass -Tovarankurichi - Madurai Section) on National Highway No. 45B in the State of Tamil Nadu.
- (5) S.O. 2383 (E) dated the 5th July 2019 regarding the rate of fee to be collected from the users of stretch from K.M. 11.500 to K.M. 134.700 (Lucknow - Sultanpur Section) on National Highway No. 56 (New NH-731) in the State of Uttar Pradesh.
- (6) S.O. 2384 (E), dated the 5th July, 2019, regarding the rate of fee to be collected from the users of stretch from K.M. 121.800 to K.M. 180.420 (Ghaghra Bridge - Varanasi Section) on National Highway No. 233 (New NH-731) in the State of Uttar Pradesh.

[Placed in Library. For (1) to (6) *See* No. L.T. 567/17/19]

Report of the CAG of India

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Arjun Ram Meghwal, I lay on the Table, under clause (2) of Section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended March 2018 — Union Government (Commercial) — Report No. 13 of 2019 (Compliance Audit Observations).

[Placed in Library. *See* No. L.T. 1464/17/19]

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

MR. CHAIRMAN: Reports of the Department-related Parliamentary Standing Committee on Industry; Dr. K. Keshava Rao. ...(*Interruptions*)...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, they are looking very smart.

MR. CHAIRMAN: Who?

SHRI ANAND SHARMA: Marshalls, Sir.

DR. AMEE YAJNIK (Gujarat): Sir, I rise to present the. ...*(Interruptions)*...

MR. CHAIRMAN: Any Member of the Committee definitely can present the Report, but once I have called the name of a Member, then, it has to be amended before some other Member presents it.

DR. K. KESHAVA RAO (Andhra Pradesh): Sir, I made a request when you were looking at me, I thought. ...*(Interruptions)*... That is why, she is presenting it.

श्री सभापति: रिकॉर्ड में वह सब आना चाहिए। Okay. Dr. Amee Yajnik.

DR. AMEE YAJNIK: Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry:—

(i) 295th Report on Action Taken on the recommendations contained in the 289th Report of the Committee on Credit Linked Capital Subsidy Scheme pertaining to the Ministry of Micro, Small and Medium Enterprises; and

(ii) 296th Report on Action Taken on the recommendations contained in the 290th Report of the Committee on Professionalisation of Boards of CPSEs pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

LEAVE OF ABSENCE

MR. CHAIRMAN: Hon. Members, I have to inform that a letter has been received from Shri Beni Prasad Verma stating that he is unable to attend the sittings of current 250th Session due to ill health. He has, therefore, requested for grant of leave of absence from 18th November, 2019 to 13th December, 2019 during the current 250th Session of Rajya Sabha.

Does he have the permission of the House to remain absent from 18th November to 13th December, 2019 during the current Session of Rajya Sabha?

(No hon. Member dissented)